

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (S.J) No.66 of 2020**

Chhotu Ansari @ Chhotu **Appellant**

Versus

1. The State of Jharkhand
2. Basanti Devi **Respondents**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Appellant : Mr. A. K. Kashyap, Sr. Advocate
For the State : Mr. Azeemuddin, A.P.P

04/Dated: 25th June, 2020

1. Learned senior counsel for the appellant and learned A.P.P are present.
2. It transpires from the office note that service report of notice, issued as against respondent No.02, has been received.
3. Awaiting the appearance of respondent No.02, office to list this case on **09.07.2020**.
4. It is made clear that if the respondent No.02 does not appear on the next date, the prayer for bail of the appellant shall be considered on the basis of the materials available on record.

(AMITAV K. GUPTA, J.)

Chandan/-